

[Shri S. M. Banerjee]

order. My point of order is this. Once the matter has been allowed legitimately, officially, firmly and boldly by the Speaker, the matter should be discussed. Now, the Speaker, in his wisdom, has found out two rules—193 and 377.

MR. SPEAKER: You will kindly sit down. He has not raised any objection. Nobody has said that he will not reply.

SHRI S. M. BANERJEE: The Minister is getting encouragement. The matter should be discussed. Otherwise, does it mean that Shri Hanumanthaya will not get any reply?

MR. SPEAKER: I did not give any ruling. Who prevents you from bringing it under Rule 193? He has raised it under 377. And so we follow the procedures. And many other things will come out of that. Why do you add anything on your own? You will please sit down Now, Shri Mukerjee.

SHRI H. N. MUKERJEE. (Calcutta North-East): We are not discussing the Speaker's conduct.

SHRI S. M. BANERJEE, I only want that he should make a statement.

~~RE ALLEGED KILLING OF SOME~~
matter and the Minister will reply to it any time. Now, Mr. Mukerjee.

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**RE ALLEGED KILLING OF SOME
POLITICAL WORKERS BY POLICE
IN ANDHRA PRADESH**

SHRI H. N. MUKERJEE. (Calcutta North-East): With your permission which you have very kindly given—you have seen that the Home Minister is also present, surely on account of your having informed him accordingly—I wish to draw the attention of the House to certain reports which

have perturbed us—Andhra Pradesh in particular—about the killing by police by shooting towards the end of July, of a political worker belonging to a Revolutionary Party. Shri D. Venkataramana Raju which was reported in the papers. He was supposed to have died of an encounter with the police near a forest area in Warrangal District. And there have been reports also in the papers about the members of other revolutionary political workers and leaders like Shri D. Satyam, T. K. Moorthy, P. Nurnal and others about whom the reports are that they were caught, tortured and kept in illegal custody for many days and finally shot.

These allegations have come from a Civil Liberties Committee in Hyderabad, and on a recent visit to Hyderabad, I found that there was great perturbation there and there was a demand for some sort of a judicial inquiry so that the truth in regards to this kind of thing might be ascertained I wish to draw the attention of the House to this particular matter.

14 hrs.

श्री मधु लिमये : प्रब मुझे भी एक छोटी सी बात रठाने बीजिये । मैंने लिख कर दिया है पासपोर्ट के लिए हिन्दी मे प्रार्थना पत्र नही स्वीकारे जते । स्वराज्य के 26 वर्ष बाद भी ।

MR. SPEAKER: No, I am not allowing him. I had allowed Shri Mukerjee yesterday, and since the hon. Minister was not present, therefore, we had postponed it for today.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI K. C. PANT): This was what I was going to suggest already that where complicated matters are concerned and where Government's reaction is wanted, it would be far better and it would be fairer to the House

and fairer to the Government, if one knew earlier what subjects were coming up. For instance, I came to know of the previous subject only after Question Hour today. So far as the present matter is concerned, this matter luckily had been raised yesterday under rule 377, and, therefore, yesterday, I had the information sought for from the State Government, and I am in a position to convey that information to the House and to Prof. Mukerjee. The State Government has furnished the following reply

Datta Venkataram Raju, a leader was shot dead on 25-7-1973, during an exchange of fire between Shri Raju and the police party in a forest area between Redipalli and Chitval in Warangal district. No serious situation has arisen in the State on account of his death. No person was caught, tortured and killed in police custody as alleged. One, Shri P Venkateswarulu, advocated and convenor of Civil Liberties Committee, Hyderabad, had issued a pamphlet alleging that Shri Raju might not have been killed as claimed by the police but might have been shot at after he was caught and subjected to torture. He requested Government to institute a judicial inquiry into the above incident and requested all democratic forces in the country to demand such an inquiry.

Except the above, no other complaint was received from any quarter. This is in reply to the point which Prof. Mukerjee had raised yesterday.

The district magistrate, Warangal ordered on 31-7-1973 a magisterial inquiry into the incident. The magisterial inquiry report is awaited.

श्री अटल बिहारी वाजपेयी (ग्वालियर) : अध्यक्ष जी, मैंने एक विषय के बारे में आप को सिखाया था

अध्यक्ष महोदय : सारे विषय नहीं आ सकते, एक-एक को। अज्ञात भी जाती है।

श्री अटल बिहारी वाजपेयी : वह बहुत महत्वपूर्ण है। हरियाणा की सरकार, प्रखंडारों की छायाधी पर हमला कर रही है। हरियाणा की सरकार ने पी०टी०आई० की सर्विस बन्द कर दी है क्योंकि करमल के मामले में

अध्यक्ष महोदय : मैंने इजाजत नहीं दी है, आप उसके लिए खड़े नहीं हो सकते जिसकी इजाजत नहीं दी जाती। इसके लिए हरियाणा की प्रेसेम्बली है

श्री अटल बिहारी वाजपेयी : प्रेस की छायाधी की बात कहां होनी? मैं मामला उठाने के लिए तैयार हूँ, वह जवाब देने को तैयार हूँ, आप इजाजत दे दीजिये।

MR SPEAKER: I am not allowing it. There are a hundred and one matters. I am not going to allow it. I am not permitting it. I am not going to allow the whole House to be monopolised by non-official matters. I am not permitting anything more. What I have permitted is already over.

Shri Ganesh.

श्री अटल बिहारी वाजपेयी : पी०टी० आई० की सेवा बन्द करना कोई मामूली बात नहीं है।

अध्यक्ष महोदय : जब पार्टी लीबर्स ऐसा करे तो मेरा क्या है, मुझे चुप रहना चाहिये

श्री अटल बिहारी वाजपेयी : क्या हरियाणा हिन्दुस्तान का हिस्सा नहीं है? क्या हरियाणा का मामला यहाँ नहीं उठ सकता है।

अध्यक्ष महोदय : नहीं ।

श्री सटल बिहारी बाजपेयी : अध्यक्ष जी, धरती धाप कह रहे थे कि फेडरल सिस्टम में कोई ऐसा रास्ता निकालना चाहिये . . .

अध्यक्ष महोदय : जरूर निकाला जायगा।

श्री सटल बिहारी बाजपेयी : मैं रास्ता निकाल रहा हूँ और धाप बन्द कर रहे हैं ।

श्री मधु लिम्बे (बाका) अध्यक्ष महोदय, मैं भी एक मामला उठाना चाहता हूँ—पासपोर्ट का मामला हरियाणा का मामला नहीं है ।

अध्यक्ष महोदय : धाप को कुछ ख्याल होना चाहिये—नवंबर धावर के बाद दिसंबर धावर में सबका धावर भी धाप लेते हैं—फिर भी धापकी तमल्बी नहीं होती है मैं इजाजत नहीं दूंगा—इस तरह से सैकड़ों मामले होते हैं, कैसे इजाजत दे सकता हूँ ।

श्री मधु लिम्बे : फिर कौनसा तरीका है । मैंने काल-एटेन्शन भी दिया था ।

अध्यक्ष महोदय : इस वक्त नहीं ।

श्री के० आर० गणेश ।

MANIPUR APPROPRIATION (No. 2) BILL*

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH). I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain further

sums from and out of the Consolidated Fund of the State of Manipur for the services of the financial year 1973-74.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Manipur for the services of the financial year 1973-74".

The motion was adopted.

श्री मधु लिम्बे (बाका) अध्यक्ष महोदय, मैंने लिख कर दिया है, मुझे बोलना है, धाप कौनसा प्रोसीजर फ़ॉलो कर रहे हैं ।

MR. SPEAKER: He has written to me on the Appropriation Bill. What is he doing? We are only at the stage of introduction.

SHRI K. R. GANESH I introduced the Bill.

I move:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Manipur for the services of the financial year 1973-74, be taken into consideration".

MR. SPEAKER: Motion moved:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Manipur for the services of the financial year 1973-74, be taken into consideration".

~~SHRI MADHU LIMBE~~ This is the proper stage.

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†Introduced/moved with the recommendation of the President
‡Moved with the recommendation of the President.